Commodities Act, 1980.

- Authorized States/UTs to impose stock limits from time to time in the case of select essential commodities such as pulses, edible oil, and edible oilseeds for a period up to 30.9.2015.
- Based on interaction with the State Governments/UTs on 4th July, 2014, a decision
 has been taken to amend the Essential Commodities Act to make hoarding and black
 marketing a non bailable offence and increase the period of detention to one year
 from existing six months.
- The Government has approved for the current year *i.e.* 2014-15 Open Market Sale
 of ten million tonnes of wheat in the domestic market.

Operation of fair price shops

1468.DR. BHALCHANDRA MUNGEKAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the number of Fair Price Shops (FPS) in the country as on 31st March, 2014,State-wise;
- (b) how many of these are run by private retailers, Gram Panchayats, Cooperative Societies and NGOs;
- (c) whether according to the Ministry, it would be desirable to hand over all these shops to the Gram Panchayats and/or women's SHGs; and
 - (d) if so, the details of reasons in either case?
- THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN): (a) As reported by States/UTs the details indicating State/UT-wise total number of Fair Price Shops(FPSs) as on 31.03.2014 is given in the Statement-I (*See* below).
- (b) As reported by States/UTs the details indicating State-wise number of FPS under TPDS run by various groups *viz*. Women's Self Help Group, Village Panchayats, Urban Local bodies, Self Help Groups, Cooperatives as on 31.03.2014 is given in the Statement-II (*See* below).
 - (c) and (d) Targeted Public Distribution System (TPDS) is operated under the joint

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responsibility of the Central and the State/Union Territory (UT) Governments wherein operational responsibilities including the issuance of licenses to the Fair Price Shops (FPSs) rest with the concerned State/UT Governments.

However, with a view to ensure transparency, States/UTs have been requested to involve elected PRI members in distribution of foodgrains and for giving FPS licenses to village panchayats, urban local bodies, self help groups, women self help groups, cooperatives, etc.

Further, Section 12 of the National Food Security Act (NFSA), 2013 requires Central and the State Government to endeavour to progressively undertake necessary reforms in the TPDS which inter-alia include preference to public institutions or public bodies such as Panchayats, self help groups, co-operatives, in licensing of FPSs and management of FPSs by women or their collectives.

Statement-I State-wise total no. of fair price shops

(As on 31.3.2014)

Sl.No.	State/UT	Total No. of Fair Price Shops			
1.	Andhra Pradesh	45322			
2.	Arunachal Pradesh	1568			
3.	Assam	37124			
4.	Bihar	44480			
5.	Chhattisgarh	10888			
6.	Delhi	2508			
7.	Goa	501			
8.	Gujarat	17251			
9.	Haryana	9201			
10.	Himachal Pradesh	4455			
11.	Jammu and Kashmir	5902			
12.	Jharkhand	14395			

Sl.No.	State/UT	Total No. of Fair Price Shops
13.	Karnataka	20405
14.	Kerala	14308
15.	Madhya Pradesh	20688
16.	Maharashtra	45828
17.	Manipur	2551
18.	Meghalaya	4202
19.	Mizoram	1247
20.	Nagaland	1425
21.	Odisha	29482
22.	Punjab	17815
23.	Raiasthan	23491
24.	Sikkim	1420
25.	Tamil Nadu	33490
26.	Tripura	1755
27.	Uttar Pradesh	73004
28.	Uttarakhand	8915
29.	West Bengal	20368
30.	Andaman and Nicobar Islands	504
31.	Chandigarh	59
32.	Dadra and Nagar Haveli	76
33.	Daman and Diu	51
34.	Lakshadweep	38
35.	Puducherry	516
	Total	515233

[8 May, 2015]

Unstarred Questions

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Written Answers to

Statement-II

Number of FPS under TPDS run by various groups viz. Women's Self Help Group, Village Panchayats,
Urban Local bodies, Self Help Groups, Cooperatives in the States/UTs

(As on 31.3.2014) Name of the Village S1. Women's Urban Self Co-Total Panchayats operatives No. States Self Help Local Help Groups Groups bodies Andhra Pradesh Arunachal Pradesh 3. Assam Bihar Chhattisgarh 6. Delhi Goa Gujarat Haryana Himachal Pradesh Jammu and Kashmir 12. Jharkhand Karnataka 13. 14. Kerala Madhya Pradesh 16. Maharashtra

17. Ma	anipur*	O	0	0	0	0	O
18. Me	eghalaya	0	0	0	0	22	22
19. Mi	izoram	0	0	0	0	0	0
20. Na	agaland	0	1165	260	O	O	1425
21. Od	disha	6511	4287	9	699	642	12148
22. Pu	mjab	0	0	0	0	1193	1193
23. Ra	njasthan	532	O	0	0	3216	3748
24. Sil	kkim	340	O	0	0	118	458
25. Ta	mil Nadu	549	0	0	0	33290	33839
26. Tri	ipura	9	0	0	35	241	285
27. Ut	tar Pradesh	0	O	0	O	2326	2326
28. Ut	tarakhand*	0	O	0	O	0	0
29. W	est Bengal	0	O	0	0	858	858
30. Ar	ndman and Nicobar Islands	0	O	0	2	53	55
31. Ch	nandigarh	0	7	0	0	0	7
32. Da	adra and Nagar Haveli	1	1	0	1	31	34
33. Da	aman and Diu	3	O	0	0	31	34
34. La	ıkshdweep	0	0	0	0	38	38
35. Pu	ducherry	4	0	0	1	480	485
To)TAL	24968	9894	533	2760	97918	136073

Unstarred Questions

Written Answers to

[8 May, 2015]